

ITEM NO.3

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7653/2022

(Arising out of impugned final judgment and order dated 17-08-2022 in CRLMC No. 3456/2018 passed by the High Court Of Delhi At New Delhi)

SYED SHAHNAWAZ HUSSAIN

Petitioner(s)

VERSUS

THE STATE OF NCT OF DELHI & ANR.

Respondent(s)

(WITH IA No. 117085/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-10-2022 The matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sidharth Luthra, Sr. Adv.
Mr. Nikhil Rohatgi, Adv.
Ms. Shubhangini Jain, Adv.
Mr. Adityaa Raju, Adv.
Mr. Vineet Malhotra, Adv.
Mr. Vikas Arora, Adv.
Mr. Mohit Paul, Adv.
Mr. Vishal Gohri, Adv.
Ms. Rashi Vig, Adv.
Mr. Shashank Khurana, Adv.
Mr. Keshav Sehgal, Adv.
Mr. Mohit Paul, AOR

Mr. Subodh K. Pathak, Adv.
Mr. Desh Raj Singh, Adv.
Mr. Shashi Ranjan, Adv.
Mr. Pawan K. Sharma, Adv.
Mr. Akash Swami, Adv.
Mr. Vinod K. Soni, Adv.
Mr. Himensh Rana, Adv.
Mr. Piyush Yadav, Adv.
Mr. Anuj Pandey, Adv.

For Respondent(s) Mr. Jayant K. Sud, ASG
Mr. Ashok Panigrahi, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Digvijay Dam, Adv.
Mr. T.S. Sabarish, Adv.
Mr. Kartik Jasna, Adv.
Mr. Randeep Sachdeva, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Sanjiv Kumar Singh, Adv.
Mr. Shiv Sagar Tiwari, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

List the matter on 18.10.2022.

**(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS**

**(VIRENDER SINGH)
BRANCH OFFICER**